

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

O.A.No. 169 OF 2001

Allahabad this the 20th day of May, 2002

Hon'ble Mr.S. Dayal, A.M.

Hon'ble Mr.Rafiq Uddin, J.M.

Krishna Chandra Yadav
S/o Late Lalji Prasad Yadav
Resident of 82 Phopha Mau Bazar
Varanasi Road, Allahabad.

..... Applicant

(By Advocate: Sri. A.K. Srivastava)

Versus

1. Union of India, through
General Manager, Northern Railway,
Baroda House, New Delhi.
2. Senior Divisional Accounts Officer,
Northern Railway,
Allahabad Division
Allahabad.
3. Divisional Cashier
Northern Railway,
Pay Office,
Allahabad Railway Station
Allahabad Division
Allahabad.

..... Respondents

(By Advocate: Sri A.V.Srivastava)

ORDER (ORAL)

Hon'ble Mr. S. Dayal, Member (J)

Heard Sri A.K.Srivastava, counsel for the applicant
and Shri A.V. Srivastava, counsel for the respondents.

2. This application has been filed for a direction to
the respondents to give final upgradation to the applicant
under Assured Career Progression Scheme with effect from
1.10.96 in terms of Railway Board's order dated 1.1.99.

The applicant also seeks the payment of duty pay for 15 days
during which ~~the~~ period the applicant ~~remain~~ ^{remained} on duty in the

month of March 2000.

3. The applicant claims that he was engaged as cash driver with effect from March 1983 and was placed to work as cash khalasi with effect from 24.1.1984. He had completed 12 years service in January 1996. He has claimed the benefit of Assured Career Progression Scheme circulated vide Railway Board letter dated 10.10.1999.

4. Another relief claimed by the applicant is that he has performed his duty in the month of March but his salary of 18 days was deducted without any justified reason. Although the applicant was not absent from duty in the month of March at all. He claims to have filed a representation with the respondents which has not been decided.

5. The respondents in the counter reply have stated that the applicant was regularised as cash khalasi with effect from 10.5.89. The applicant has been promoted as Sr.Khalasi with effect from 15.3.2001. The applicant has no quarrel with his promotion on 15.3.2001.

6. However, counsel for the applicant has stated that deduction of 18 days of salary for which the applicant had made representation which has not yet been settled by the respondents. The respondents have denied the receipt of the said representation. We have seen representation dated 10.11.2000 at Annexure 4 of the O.A. Points 4 & 5 of the said representation show^s that the deduction of 18 days

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of pay in March 2000 which was to be paid in April 2000.
The respondents are directed to ^{ascertain the} ~~pay~~ claim of the applicant ^{and settle the same}
for these 18 days pay on his furnishing his claim, within
three months from the date of receipt of representation and
copy of the order. There shall be no order as to costs.

Rahimuddin
(Member (J))

Saw
Member (A)

vtc.